FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

KENA ALLOYS PRIVATE LIMITED (IN CIRP)

MANUFACTURING OF STEEL PRODUCTS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Kena Alloys Private Limited CIN: U27109GJ2011PTC063922
2.	Address of the registered office	D349, Hemapark Ambicanagar, Odhav, Ahmedabad, Gujarat-382415
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules), lists of creditors are available at URL:	The required details can be obtained by sending an Email at cirp.kapl@yahoo.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicantsunder section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: cirp.kapl@yahoo.com
10.	Last date for receipt of expression of interest	06.12.2026
11.	Date of issue of provisional list of prospective resolution applicants	07.12.2026
12.	Last date for submission of objections to provisional list	12.12.2026
13.	Date of issue of final list of prospective resolution applicants	13.12.2026
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.12.2026
15.	Last date of submission of resolution plans	13.01.2027

16.	Process email id to submit Expression of Interest	cirp.kapl@yahoo.com
17.	Details of the corporate debtor's registration status as MSME	Classified as Micro enterprise in FY 2026-27. Registration no. UDYAM-GJ-01-0066760

Sd/-
CA Ramchandra Dallaram Choudhary
Resolution Professional of
Kena Alloys Private Limited (in CIRP)
Regn No.: IBBI/IPA-001/IP-P00157/2017-2018/10326
AFA valid till 30-Jun-2027
Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,
Navrangpura, Ahmedabad, Gujarat, 380009
Email: Rdc_rca@yahoo.com

Date: 21.11.2026
Place: Ahmedabad

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

KENA ALLOYS PRIVATE LIMITED (IN CIRP)

MANUFACTURING OF STEEL PRODUCTS (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	**Kena Alloys Private Limited** **CIN:** U27109GJ2011PTC063922
2.	Address of the registered office	D349, Hemapark Ambicanagar, Odhav, Ahmedabad, Gujarat-382415
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules), lists of creditors are available at URL:	The required details can be obtained by sending an Email at cirp.kapl@yahoo.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an **Email at:** cirp.kapl@yahoo.com
10.	Last date for receipt of expression of interest	06.12.2026
11.	Date of issue of provisional list of prospective resolution applicants	07.12.2026
12.	Last date for submission of objections to provisional list	12.12.2026
13.	Date of issue of final list of prospective resolution applicants	13.12.2026
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13.12.2026
15.	Last date of submission of resolution plans	13.01.2027
16.	Process email id to submit Expression of Interest	**cirp.kapl@yahoo.com**
17.	Details of the corporate debtor's registration status as MSME	Classified as Micro enterprise in FY 2026-27. Registration no. UDYAM-GJ-01-0066760

Date: 21.11.2026
Place: Ahmedabad

Sd/-
CA Ramchandra Dallaram Choudhary
Resolution Professional of
Kena Alloys Private Limited (in CIRP)
Regn No.: IBBI/IPA-001/IP-P00157/2017-2018/10326
AFA valid till 30-Jun-2027
Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380009
Email: Rdc_rca@yahoo.com

Form No. 14 [See Regulation 33 (2)] Through Regd. AD / Speed Post, affixation, Dasti

Government of India
Ministry of Finance, Department of Financial Services
MUMBAI DEBTS RECOVERY TRIBUNAL No. - II
3rd Floor, Telephone Bhavan, Colaba, Market, Colaba, Mumbai-400 005.

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
BEFORE THE RECOVERY OFFICER
DEBT RECOVERY TRIBUNAL NO. II
Recovery Proceeding No. 11 of 2026

Exhibit No. 7
Next Date : 30.11.2026

CANARA BANK ....APPLICANT
Versus
M/S. HUDA ENTERPRISES & ORS. ....DEFENDANTS

To,

1. **M/S HUDA ENTERPRISES,** A Proprietary Concern Through its Proprietor **Mr. Hasham Ali Mohd Merchant, having office at :** 86/101, Futnani Chambers, Ground Floor, Shop No. 13, Dontad Street, Masjid Bunder Mumbai-400 009; **AND Also at :** 62, Zakari Majid Street, 1st Floor, Room No. 07, Dawood Ilyas Building, Mumbai-400 009.
2. **M/s. HUDA PLASTICS (PRIVATE) LIMITED Having its Registered office at** : 86, Dontad Street Damar Galli, Masjid Bunder Mumbai-400 009; **AND Also at :** Factory Premises 247/12, Charak, Road, GIDC, (Phase-II), Umargaon, Gujarat.
3. **MR. RAVINDRA R. GOEL**, **Residing at** : B. M. C. Colony, Building No. 6, 6th Floor, Haji Ali-Mumbai-400 034; **AND Also at :** Shop No. 1, Emanuel Apartments, Proctor Road, Grand Road (E), Mumbai-400 007.

This is to notify that a sum of **Rs. 79,83,297.71 Ps (Rs. Seventy Nine Lakhs Eighty Three Thousand Two Hundred Ninety Seven & paisa Seventy One Only)** become due from you as per IBID Recovery Certificate drawn up in **O. A. No. No. 99 of 2011** by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Mumbai. The Applicant is entitle in recover the sum of **Rs. 79,83,297.71 Ps (Rs. Seventy Nine Lakhs Eighty Three Thousand Two Hundred Ninety Seven & paisa Seventy One Only)** along with future interest **@ 12% per annum** per annum simple w. e. f. **24.02.2011** till recovery from the C. D. Nos. 1 to 3 jointly and severally.

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debt and Bankruptcy Act, 1993 and rules there under -

In addition to the sum aforesaid, you shall be liable to pay :

a. Such interest as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
b. All costs, charges & expenses incurred in respect of the service of this Notice & warrants & other process and all other proceedings taken for recovering the Amt. due.

You are hereby ordered to appear before the undersigned on **30.11.2026** at **12.05 P. M.** for further proceedings.

Given under my hand and the seal of this Tribunal, on this date **24.08.2026.**

sd/-
(Bhavishya Kumar Azad)
Recovery Officer,
Debts Recovery Tribunal-II, Mumbai

SEAL

FORM NO. URC 2

Advertisement giving Notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and rule (4) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar of Companies, Ahmedabad, that **SKYZ GLOBAL ADVISORS LLP *(formerly known as Levitate Advisors LLP),*** a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, with the name **SKYZ GLOBAL ADVISORS PRIVATE LIMITED.**
2. The principal object of the proposed company is as follows: To provide all types of services in the field of taxation which includes corporate and personal tax planning and compliances, indirect taxes, direct tax and tax investigations support, business advisory accounting and outsourced services, book-keeping and management accounting services, preparing annual or interim financial statements in compliance with statutory requirement, preparation of techno-economic feasibility reports and project reports, project appraisal, obtaining finance from financial institutions and other foreign exchange, administration and organization management, mergers and acquisitions, strategies, alliances, reorganization, diversification strategies and disinvestment, venture capital, restructuring & resolution advisory services, business startup services, financial management and accounting, treasury management, corporate strategic planning to Indian and multinational corporate, advisory and other value-added services.
3. A copy of the draft Memorandum and Articles of Association of the proposed company may be inspected at the registered office of the company situated at **8th Floor, 802, Abhijit Complex, Nr. Urvashi Flats, Ellisbridge, Ahmedabad, Gujarat, India-380009.**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pincode-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated: 21st day of November 2026
Place: Ahmedabad

Name of Applicant:
On behalf of **SKYZ Global Advisors LLP**
Yogita Sunitkumar Shah
Designated Partner

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:**(022) 6747 2117 **Fax:** (022) 6747 2118 **E-mail:** Info@authum.com
Branch Office : 703-704,7th floor, Sakar 2, Bhikhabai Park, Corner, Ashram Rd, Narolgam, Ellisbridge, Ahmedabad, Gujarat 380009

POSSESSION NOTICE APPENDIX IV [Rule – 8(1)]

Whereas the undersigned being Authorised officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 21st July,2026** calling upon the borrower **BHAIRUSINH RAMSINH RAJPUT** and Co - borrowers **VADAMIDEVI BHAIRUSINGH RAJPUT,** to repay the amount mentioned in the notices being **Rs.27,32,062/-(Rupees Twenty seven lakh thirty two thousand sixty two Only) under Loan Account No. RHAHAHM000047230 & RHATAHM000050138** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this **17th day of November 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the Property and any dealings with the property will be subject to the charge of **Authum Investment & Infrastructure Ltd for an amount of Rs.2831841/- (Rupees Twenty Eight Lakh Thirty One Thousand Eight Hundred Forty One Only) as on date 12th Novemeber,2026** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that right, title and interest of Flat no. I-105, admeasuring 60 sq. mtrs. On First floor in Block "I" , sector "Suyog" , Kesar city (Block type-M as per plan plan passed by the Municipal Planner, Town Planing and Assessment department, Ahmedabad) consolidated survey no. 452/1 (Old survey no. 452/1, 453/1, 453/2, 453/3, 455 paiki 1, 455 paiki 2, 456 paiki 1, 456 paiki 2, 457/1 paiki 1, 457/1 paiki 2, 457/2, 460 paiki 1, 460/1/1, 460/1/2, and 461 paiki 1 paiki, Mouje: Moraiya, Taluka: Sanand, District: Ahmedabad in the registration of sub district Sanand. North: Block-H, South: Flat no. I-112, East: Flat no. I-106, West: Flat no. I-104.

Date: 17th Novemeber,2026 **Authorised Officer**
Place: Ahmedabad **Authum Investment & Infrastructure Limited**

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.

(MULTI-STATE SCHEDULED BANK)
Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063.
Tel. : 61890134 / 61890083.

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002)

1. Notice is hereby given to you under Section 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. This notice is published in addition to the notice sent to your last known address by Registered A.D. Post / Speed Post.
2. At your request, Bharat Co-operative Bank (Mumbai) Ltd., through the below mentioned Branches has sanctioned to you by way of financial assistance against the mortgage/ hypothecation of the property/ies described herein below creating security interest thereon, as per terms & condition mentioned in respective Sanction letters.
3. You have failed and neglected to pay the loan amount installments as per agreed terms and therefore the above said financial assistance/credit facility have been classified as NPA as detailed below. Demand Notice under section 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as 'SARFAESI Act' or 'Said Act') was sent to your last known addresses by Registered Post A.D. / Speed Post.
4. Through this publication the undersigned being the Authorized Officer under the 'said Act', hereby call upon you to discharge your entire liabilities as mentioned below in respect of below mentioned loan accounts within 60 days from the date of publication of this notice and failing which Bank shall exercise all or any of the rights detailed under sub section 4 of section 13 of the aforesaid act and under other applicable provisions of the 'said Act'.
5. You are also put on notice that in terms of Sub-Section (13) of Section 13, you shall not transfer by sale, lease or otherwise create any third party interest on the said respective secured assets detailed in Schedule 'C' of the notice without obtaining written consent of the said Bank.
6. The said Bank reserves its right to call upon you to repay the entire liabilities under the said respective Loan Accounts that may arise hereafter as well as other contingent liabilities.
7. This notice is without prejudice to the said Bank's right to initiate such other actions and/or legal proceedings as it deems necessary under any other applicable provisions of Law. You are liable to pay service charges/cost/expenses, if any for recovery actions under the said Act as applicable.
8. You are free to take inspection of the statement of account maintained by the said Bank and the loan documents executed by you relating to your Loan Account, with prior appointment.
9. The said borrowers/ mortgagors in particular and the public in general are hereby cautioned not to deal with the said property/ies and any dealings with the said property/ies shall be subject to the charge of Bharat Co-operative Bank (Mumbai) Ltd.
10. For more details the unserved notice may be collected from the undersigned.

Sr. No	Name of Borrower / Joint-Borrower / Surety/ Legal Heir(s)	NPA Date/ Demand Notice Date	Branch/ Loan Account No./ Total Outstanding Amount	Description of Secured Asset/s/Property/ies
1	Mr. Arvindkumar Prabhatbhai Desai	**NPA Date:** 30.08.2026 **Notice Date:** 07.11.2026	**Surat Branch** **i) 008233340000115** Rs. 24,44,031/- outstanding as on 31.10.2026 with further interest & charges w.e.f 01.11.2026 **ii) 008233370000068** Rs. 5,91,195/- outstanding as on 31.10.2026 with further interest & charges w.e.f 01.11.2026	All right, title and interest in property bearing Flat No. A/203, built up area admeasuring 70.51 sq. mtrs. on 2nd floor together with undivided proportionate share in underneath land admeasuring 32.70 sq. mtrs. and undivided proportionate share in road and COP admeasuring 10.28 sq. mtrs. of "A" Type Apartment at "Pavitra Residency", Building A, B/s. Ambika Nagar Society, Nr. Satnam Sakhi Circle, Palanpur Road, Jahangirabad,, Choryasi, Surat– 395 009 constructed on land bearing (Rev. Survey No. 101/A), Block No. 188/1, TP Scheme No. 42, Jahangirabad, Sub District city Choryasi, Surat ***owned by Mr. Arvindkumar Prabhatbhai Desai.***

Date : 21.11.2026
Place : Gujarat

Sd/-
Authorised Officer
Bharat Co-operative Bank (Mumbai) Ltd.

ADITYA BIRLA CAPITAL LIMITED

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.
Corporate Office : A-Tech Park, 12th Floor, Nirlon Complex, off Western Expressway, Goregaon East -Mumbai - 400063.

E-AUCTION SALE NOTICE

30 Days E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned below, stands transferred to Aditya Birla Capital ltd., the amalgamated company.

Accordingly the **Authorized Officer** of **Aditya Birla Capital Limited** / Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the **Aditya Birla Capital Limited** will be held on **"As is where is", "As is what is" and "Whatever there is"** basis

DATE & TIME OF E-AUCTION : 29-Dec-26 & LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 28-Dec-26

Sr No	Name of the Borrower(s) & Co-Borrower(s)	Description of Properties /Secured Assets	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.) / Incremental Value (In Rs.)	Demand Notice Date & Total Amt (In Rs.)
1	1. MR. JAGDISH NANUBHAI DHOLAKIYA (S/O NANUBHAI SARABHAI DHOLAKIYA), 2. MR. BHAVESH NANUBHAI DHOLAKIYA, (S/O NANUBHAI SARABHAI DHOLAKIYA), 3. MRS. SOBANABEN JADISHBHAI DHOLAKIYA, (W/O DHOLAKIYA JAGDISHBHAI) Loan A/c no. ABFLRAJDSB0000123638	AN IMMOVABLE PROPERTY CONSISTING OF A DWELLING HOUSE CONSTRUCTED ON LAND ADMEASURING 179-30 SQ.YDS EQUAL TO 149-91 SQ.MTS. OF REVENUE SURVEY NO.87 OF PLOT NO. 18-B WHICH T.P. SCHEME NO. 1 (RAIYA) O.P NO. 37, F.P. NO. 762-B SITAUTED IN HAMLET RAIYA INCLUDING IN RAJKOT CITY, THE AFORESAID PROPERTY WAS PURCHASED BY THE DECEASED DURING HIS LIFETIME VIDE REGD. SALE DEED SR. NO. 6676, DTD. 29/06/1992. THEN AFTER, DECEASED HAS BEEN CONSTRUCTED THE SAID DWELLING HOUSE ON THAT LAND. THE FOUR BOUNDARIES ARE AS UNDER- NORTH - LAND OF PLOT NO.18-B, AT THAT SIDE MESAUREMENT IS 43-9FT. 13-30MT., SOUTH - FINAL PLOT NO.1230, AT THAT SIDE MESAUREMENT IS 18-32MT., EAST - LAND OF PLOT NO. 18-C, AT THAT SIDE MESAUREMENT IS 50-7FT. 15-34 MT., WEST - 9MT. WIDE T.P ROAD, AT THAT SIDE MESAUREMENT IS 23-8TT /7-20MT	RS. 52,07,400/- (RUPEES FIFTY-TWO LAKH SEVEN THOUSAND FOUR HUNDRED ONLY)	RS. 5,20,740 (RUPEES FIVE LAKH TWENTY THOUSAND SEVEN HUNDRED FORTY ONLY) ---------- Rs. 25,000/- (Rupees twenty five thousand only)	09-JUL-2026 & RS. 41,92,716.27 (RUPEES FORTY ONE LAKHS NINETY TWO THOUSAND SEVEN HUNDRED SIXTEEN AND TWENTY SEVEN PAISA ONLY) as on 05-JUN-2026

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. https://abfl.adityabirlacapital.com/Pages/Individual/Properties-for-Auction-under-SARFAESI-Act.aspx or https://BidDeal.in. Contact Details - Aditya Birla Capital Limited. Authorized Officer - Apoorva Danthi (9930909725), Rajesh Virkar (7397930202), Ajay Joshi (8779321787), Komal Patil (9867895795), Jahirul Laskar (9706003075)

Date : 21.11.2026, Place : RAJKOT — Authorised Officer, Aditya Birla Capital Limited

---

RBL BANK LTD.

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai – 400062

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with auction notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on **26-11-2026 and eAuction in the event of failure of the first physical auction, the e-auction will be conducted on 27-11-2026.** RBL Bank reserves the right to withdraw any account from the auction process without prior notice. Further, the Bank reserves the right to reschedule or modify the auction date at its sole discretion without prior intimation. In the event an auction is unsuccessful, RBL Bank may conduct subsequent auction(s) on any future date in accordance with the applicable process, without issuing any further notice to the borrower.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms) TOTAL GROSS WT	TOTAL IMPURITY	TOTAL STONE WT	TOTAL NET WT	Gold Auction Venue	Branch Manager Name & Mobile No.
1	809013063202	Ahmedabad	ALGOTAR JANAKBHAI VASRAMBHAI	97.17	0.80	0.60	95.77	The RBL BANK Ltd. Shop no. 8,9,10,13 & 14, Mallinath Complex, Opp. Sujata Flats, Shahibaug, Ahmedabad - 380004.	Shailendra Chadha 9924032329
2	809012719100	Surat	DUBEY PRAVEEN ISHWARDEV	67.34	1.25	3.70	62.39	The RBL BANK Ltd Showroom No 4, Ground Floor, Twin Tower A, Sahara Darwaja, Ring Road, Surat - 395002.	Jainesh Parekh 9099008515
3	809012865296	Deesa	HEMLATTABEN NITINKUMAR PATEL	365.10	13.00	7.10	345.00	The RBL BANK Ltd, Shop No. 9-10, Kiran Complex, Near Gayatri Temple, Hihway Road, Deesa, Gujarat-385 535	Sagar Maheshuriya 9429718184
4	809011088614	Himatnagar, Gujrat	TUSHAR VITTHAL SAINDANE	10.20	0.10	0.00	10.10	Shop No. 7,8 & 9, Ashok Vatika, Block-A, Ground Floor, Sahkari Jin Road, Himatnagar, Gujarat-383 001	Parth Gor 9998920950
5	809010932646	Khalikpur	PATEL KAMLESHKUMAR	53.26	0.00	5.94	47.32	SHOP NO. 16 & 17, GROUND FLOOR, SANSKRUTI COMPLEX, NR SHUYOG PETROL PUMP, MALPUR ROAD, KHALIKPUR, DIST - ARAVALI, GUJARAT – 383315	Pankajkumar Panchal 9638549134
6	809012861722	South Bopal	DESAI RAJ VITTHALBHAI	167.51	3.38	25.00	139.13	SHOP NO. 8 AND 9, GROUND FLOOR, ORCHID CENTRE, SOUTH BOPAL, MOUJE BOPAL, TALUKA DASKROI, AHMEDABAD, GUJARAT – 380058	Tirthesh Trivedi 9824893590
7	809010924522	Rajkot	GHANGHAL RADHIBEN LAKHABHAI	37.80	0.50	1.30	36.00	Ground Floor, Shop No 4, Business Park, Opp TVS Jivrajani Show Room, Kalawad Road, Rajkot 360001	Dhaval Ranpara 7046413000
8	809012937265	Prahlad Nagar	BHADIYADRA PRAMIT YOGESHBHAI	26.69	0.60	6.60	19.49	GROUND FLOOR, SHOP NO. 1, SAFAL PEGASUS, PRAHLAD NAGAR	Pradeep Rajendra Shukla 9978000124
9	809011857254	Maninagar	JASVANTSINGH JAYESHSINGH	7.42	0.15	0.20	7.07	SHOP NO. 3, SPARSH, JAI HIND CHAR RASTA, MANI NAGAR, AHMEDABAD - 380008	Rajesh Meena 9213517584
10	809010954204	Satellite	PARMAR JIGNESHABEN MUKESH	53.92	0.45	0.20	53.27	RBL Bank Ltd, Shop No 7/8 , Ground Floor, Iskon Park, Opposite Star Bazar, Satellite, Ahmedabad, Gujarat - 380015	Abhay Yadav 9998559077
11	809011889785	Vasna	BHATIYA ANKIT	20.54	0.54	0.00	20.00	1, Ground floor,Shreenidhi Gallery, Opp Bina Nagar, Vasna Road, Vadodara - 390007	Mudassar Mansuri 9979870632
12	809011398715	Vasna	VIVEK GOVINDBHAI PATEL	122.35	1.69	1.10	119.56	1, Ground floor,Shreenidhi Gallery, Opp Bina Nagar, Vasna Road, Vadodara - 390007	Mudassar Mansuri 9979870632
13	809013512328	Jamnagar	MAKWANA CHIRAG	28.20	1.10	0.40	26.70	Shop No. 2, Ground Floor, The Park, Park Colony main Road, Jamnagar, Gujarat – 361008.	Bhavesh Dabhi 9033411511
14	809010083481	Sector-16 Branch, Gandhinagar	RAM VEER	9.66	0.50	0.00	9.16	Shreekunj Elegance, Office/shop No. 1,2 & 3, Ground floor, Plot No. 442, Sector 16, GH-5, Gandhinagar, Gujarat – 382 016	Kamlesh Acharya 8511101824
15	809012869274	Bhaktinagar	SINDHAV SONALBEN PARSHOTAMBHAI	19.60	0.10	2.00	17.50	Shop No. 5 to 7,Ground Floor, Unity Viral 1, Bhaktinagar Station plot corner, Tagore Road, Rajkot - 360002	Amitkumar M Savani 9825644430
16	809010629812	Khalikpur	PANCHAL JIMIL	26.63	0.00	0.63	26.00	SHOP NO. 16 & 17, GROUND FLOOR, SANSKRUTI COMPLEX, NR SHUYOG PETROL PUMP, MALPUR ROAD, KHALIKPUR, DIST - ARAVALI, GUJARAT – 383315	Pankajkumar Panchal 9638549134
17	809012217189	South Bopal	MANJU KEER	9.17	0.10	0.20	8.87	SHOP NO. 8 AND 9, GROUND FLOOR, ORCHID CENTRE, SOUTH BOPAL, MOUJE BOPAL, TALUKA DASKROI, AHMEDABAD, GUJARAT – 380058	Tirthesh Trivedi 9824893590
18	809013648827	Vesu	KATARIYA GIRISHBHAI D	3.96	0.15	0.00	3.81	Shop No.8, Ground Floor, Shubh Universal, Opp. Vijayalaxmi Hall, Vesu Main Road, Surat - 395007.	Apurv Sharma 9983648050
19	809013779978	Vasna	TAPODHAN MEHULKUMAR NANDLAL	54.79	1.87	2.97	49.95	1, Ground floor,Shreenidhi Gallery, Opp Bina Nagar, Vasna Road, Vadodara - 390007	Mudassar Mansuri 9979870632
20	809013670659	Junagadh	KALPESHKUMAR THOBHANBHAI ANIYALIYA	6.90	0.50	0.40	6.00	Shop No 9-15, 1st Floor, Mile Stone Complex, Nr. Zanzarda Chowkdi, Zanzarda Road, Above HDFC Bank, Junagadh, Gujarat – 362001	Hitesh Teraiya 9825285086
21	809013426881	Junagadh	KATARA MURIBEN HIRABHAI	27.15	2.10	1.05	24.00	Shop No 9-15, 1st Floor, Mile Stone Complex, Nr. Zanzarda Chowkdi, Zanzarda Road, Above HDFC Bank, Junagadh, Gujarat – 362001	Hitesh Teraiya 9825285086
22	809013780655	Jamnagar	SANGHANI RAMNIKBHAI	35.43	0.60	1.30	33.53	Shop No. 2, Ground Floor, The Park, Park Colony main Road, Jamnagar, Gujarat – 361008.	Bhavesh Dabhi 9033411511
23	809013780257	Jamnagar	JAYSUKHBHAI DHANJIBHAI SANGHANI	56.87	1.60	6.30	48.97	Shop No. 2, Ground Floor, The Park, Park Colony main Road, Jamnagar, Gujarat – 361008.	Bhavesh Dabhi 9033411511
24	809013788268	Bhaktinagar	PARMAR HARDEVSINH DHARMENDRASINH	8.96	0.23	0.90	7.83	Shop No. 5 to 7,Ground Floor, Unity Viral 1, Bhaktinagar Station plot corner, Tagore Road, Rajkot - 360002	Amitkumar M Savani 9825644430
25	809013854871	Bhaktinagar	PANCHANI MANDIP KANTILAL	4.85	0.05	0.50	4.30	Shop No. 5 to 7,Ground Floor, Unity Viral 1, Bhaktinagar Station plot corner, Tagore Road, Rajkot - 360002	Amitkumar M Savani 9825644430
26	809013793914	Katargam	RAJU SHAILENDRAKUMAR RAJPUT	18.40	0.60	0.00	17.80	G-7 Mahek IT Park, Opposite RJD Business Hub, Kasanagar, Katargam Surat-395004	Shivani Pathak 9265066942

For Branch Auction - Intending bidders should contact to the Branch Manager For detailed Terms and Conditions, please visit to the RBL Bank respective Branches on **26-11-2026 from 02:00 PM to 03:00 PM IST.**

For Online Auction - The online auction will be held on **https://egold.auctiontiger.net** or **https://rblegold.auctiontiger.net** on **27-11-2026 from 02:00 PM to 05:00 PM IST**. Intending bidders should contact **M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853**. For detailed Terms and Conditions, please visit the auction portal.

Place : Gujarat / Date : 21-11-2026 — **Authorized Officer, RBL Bank Ltd.**

Ahmedabad City Region-1 3rd Floor, Bank of Baroda Towers, Nr. Law Garden, Ellisbridge, Ahmedabad-380006
Email: Recovery.ahmedabadcity@bankofbaroda.co.in

SALE NOTICE FOR SALE OF MOVABLE & IMMOVABLE PROPERTIES

"APPENDIX- IV-A [See proviso to Rule 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcementof Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described Movable & Immovable properties mortgaged/charged to Bank of Baroda, the Secured Creditor, the **possession** of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** for recovery of below mentioned account/s. The details of Borrower/s/ Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below –

Sr / Lot No.	Name & address of Borrower/s / Guarantor/ Mortgagors	Give short description of the immovable property with known encumbrances, if any Status of Possession (Constructive /Physical)	Total dues	Reserve Price EMD & Bid Increase Amount	Property Visit date and Visit Timings And Concerned Branch
1	**Ranmukteshwar Mahadev Dairy Address:** Ranmukteshwar, Mahadev Opp Chandrabhanu Cinemanadi Kinare Hansol Sardar Nagar, A'bad, -382475	1. Bulk Milk Cooler Quantity-1 2. Milk Coagulation Tank For Paneer Plain Capacity 500L Quantity-1 3.Khoya Kettle 80 L Quantity-2 4.Steam Boiler Wood Fired Quantity-1 **Status Of Possession : Physical**	**Rs 4,29,378/- (Rupees- Four lacs Twenty Nine thousand Three hundred Seventy eight Only) + Future interest + other charges-less recovery up to date.**	**Reserve Price:** Rs.3,06,000 /- (Rupees Three lacs eight thousand Only) **EMD:** Rs.30,800 /- (Rupees Thirty thousand eight hundred Only) **Bid Increase Amount:** Rs. 10,000/- (Rupees Ten Thousand Only)	**Visit Date:** 01-12-2026 to 04-12-2026 **Timings:** 11:00 AM to 3:00 PM (with prior appointment from Authorized Officer **GHATLODIYA BRANCH Mob. No. 8674946364 Email:** Ghatlo@bankofbaroda.co.in
2	**Mr Awadhkishor Gurdayal Rathod & Mrs Munnidevi Awadhkishor Rathod**	Flat No. F/502, 5th Floor, F- Block, Navjivan Vihar, Opp. Geratpur Railway Station Road, Geratpur, Ahmedabad **Status of Possession : Physical**	**Rs. 6,67,524.72 (Rupees Six lacs sixty seven thousand five hundred twenty four and seventy two paisa Only) + Unapplied Interest and other charges & less recovery thereafter**	**Reserve Price:** Rs.3,07,000/- (Rupees Three lacs seven thousand only) **EMD:** Rs.30,700 /- (Rupees Thirty thousand seven hundred Only) **Bid Increase Amount:** Rs. 10,000/- (Rupees Ten Thousand Only)	**Visit Date:** 01-12-2026 to 04-12-2026 **Timings:** 11:00 AM to 3:00 PM (with prior appointment from Authorized Officer **Sabarmati Branch Mob. No. 9978446543 Email: SABARM@bankofbaroda.co.in**
3	**Mrs. Hemlata Dilipsinh Lodha (MD GARMENTS)**	Block-A, Shop/Unit no - A-113,1st Floor, Atithi Ashray, Besides Sepal Elegant, Near Adani Gas Station, Off SP Ring Road, New Vatva, Ahmedabad **Status of Possession : Physical**	**Rs. 43,33,333/- (Rupees Forty three lacs thirty three thousand three hundred and thirty three only) + Unapplied Interest and other charges & less recovery thereafter.**	**Reserve Price :** Rs.24,84,000 /- (Rupees Twenty four lacs eighty fourthousand Only) **EMD :** Rs. 2,48,400 /- (Rupees Two lacs forty eight thousand four hundred Only) **Bid Increase Amount :** Rs. 10,000/- (Rupees Ten Thousand Only)	**Visit Date:** 01-12-2026 to 04-12-2026 **Timings:** 11:00 AM to 3:00 PM (With prior appointment from **Authorized Officer SP colony Branch Mob. No. +91 9978446546 Email: SARDAR@bankofbaroda.co.in)**
4	**Mrs Dipika Ambarnath Dan & Mr Ambarnath Devnarayan Dan (M/s Mahakali Engineering)**	Flat no A-306, 3rd Floor, Bhagwat Elegance", Nr Ganesh Apartment, Lambha-Vatva Canal Road,Mouje-Vatva, Dist-Ahmedabad-382405 **Status of Possession : Physical**	**Rs .39,55,421 /- (Rupees Thirty nine lacs fifty five thousand four hundred and twenty one only) + Unapplied Interest and other charges & less recovery thereafter.**	**Reserve Price :** Rs.20,37,000 /- (Rupees Twenty lacs thirty seven thousand Only) **EMD :** Rs.2,03,700 /- (Rupees Two lacs three thousand seven hundred Only) **Bid Increase Amount :** Rs. 10,000/- (Rupees Ten Thousand Only)	**Visit Date:** 01-12-2026 to 04-12-2026 **Timings:** 11:00 AM to 3:00 PM (With prior appointment from **Authorized Officer SP colony Branch Mob. No. +91 9978446546 Email: SARDAR@bankofbaroda.co.in)**
5	**Mrs Jagrutiben P Bhavsar (R.B. Enterprise)**	Shop no 13 & 14 Basement, Abhushan Complex, Bank of Baroda S. P Colony Branch,

એસેટ રીકન્સ્ટ્રક્શન કંપની (ઇન્ડિયા) લીમીટેડ

CIN : U6599MH2002PLC134884 વેબસાઇટ: www.arcil.co.i

રજીસ્ટર્ડ ઓફીસ : ધ રૂબી, ૧૦મો માળ, ૨૯ સેનાપતી બાપટ માર્ગ, દાદર (પશ્ચિમ), મુંબઇ–૪૦૦૦૨૮ ફોન : +૯૧ ૨૨૬૬૫૮૧૩૦૦

માંગણા નોટીસ

જણાવાનું કે, **એસેટ રીકન્સ્ટ્રક્શન કંપની (ઇન્ડિયા) લીમીટેડ** (અહીં પછી આર્સિલ તરીકે દર્શાવેલ છે) કંપની કાયદા, ૧૯૫૬ હેઠળ સંસ્થાપિત સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન કંપની છે અને સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ તરીકે દર્શાવેલ છે) ની કલમ ૩ હેઠળ ભારતીય રીઝર્વ બેંકમાં રજીસ્ટર્ડ ના અધિકૃત અધિકારી છે અને જણાવાનું કે નીચે ચાર્ટમાં જણાવેલ દેવાદાર/સહ–દેવાદારોએ વિસ્તાર ફાયનાન્શિયલ સર્વિસીઝ પ્રાઇવેટ લીમીટેડ (વીએફએસપીએલ) પાસેથી લોન મેળવી છે અને જણાવાનું કે આર્સિલે સિક્યોર્ડ લેણદારની રૂએ, એક્ટ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૨ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણા નોટીસ જારી કરીને દેવાદારો/સહ–દેવાદારોને નોટીસમાં જણાવેલ રકમ તેમજ તેના પરનું ચડત વ્યાજ નોટીસની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું, પરંતુ નોટીસો વિવિધ કારણોસર તેમનામાંથી કેટલાકને બજવણી થઇ શકી નથી.

૧ : એકાઉન્ટ નં. : 0085SBML01733 : **ઓરીજનલ ધિરાણકર્તા :** વિસ્તાર : **માંગણાં નોટીસની તારીખ :** ૦૨/૧૧/૨૦૨૬ : **દેવાદારનું નામ :** દિપસિંહ અમૃતજીપરમાર, **સહ–દેવાદારનું નામ :** મીત્તલબેન દિપસિંહ પરમાર, કિરણકુમાર અમૃતજીપરમાર, **કુલ બાકી :** રૂા.૧,૮૯,૧૨૫.૦૧/– ૨૧.૦૯.૨૦૨૬: મુજબ : **મિલકતની વિગત :** શોપ નં. ૧૧૮, ગ્રાઉન્ડ ફ્લોર, પુર્વ–પશ્ચિમ ક્ષેત્રફળ ૩.૦૦ મીટર અને ઉત્તર–દક્ષિણ ક્ષેત્રફળ ૬.૦૦ મીટર, ક્ષેત્રફળ ૧૮.૦૦ ચો.મી. (૧૯૩.૭૫ ચો. ફુટ), હાઇટ્સ ૮ ફુટ ૬ ઇંચ, પ્લોટ નં. જી તેમજ બિન–ખેતીલાયક જમીનનો બ્લોક નં. ૪૮૮–એ, સલાલ ગામની સીમ, તાલુકો–પ્રાંતીજ, જિલ્લો–સાંબરકાંઠા, ગુજરાત–૩૮૩૧૨૦ ખાતેની જમીન. ચતુ:સીમા : પુર્વ : શોપ નં. ૧૧૭ નકશા પ્રમાણે, ઉત્તર : શોપ નં. ૭૩ નકશા પ્રમાણે, શોપ નં. ૧૧૯ નકશા પ્રમાણે, દક્ષિણ : રોડ નકશા પ્રમાણે

સ્થળ : અમદાવાદ
તારીખ : ૨૧–૧૧–૨૦૨૬

સહી/– અધિકૃત અધિકારી
એસેટ રિકન્સ્ટ્રક્શન કંપની (ઇન્ડિયા) લીમીટેડ
(આર્સિલ–ટ્રસ્ટ–૨૦૨૭–૦૦૫ ના ટ્રસ્ટી)

યુ ગ્રો કેપીટલ લીમીટેડ

બી–૧૭, ચોથો માળ, એઆરટી ગિલ્ડ હાઉસ, ફોનિક્ષ માર્કેટ સિટી, કુર્લા (પશ્ચિમ), મુંબઇ–૪૦૦૦૭૦

ભૌતિક કબજા નોટીસ પરિશિષ્ઠ–૪ (જુઓ નિયમ ૮(૧)) (સ્થાવર મિલકત માટે)

આથી **યુ ગ્રો કેપીટલ લીમીટેડ,** જે તેની રજીસ્ટર્ડ ઓફીસ બી–૧૭, ચોથો માળ, એઆરટી ગિલ્ડ હાઉસ, ફોનિક્ષ માર્કેટ સિટી, કુર્લા (પશ્ચિમ), મુંબઇ–૪૦૦૦૭૦ ખાતે ધરાવે છે. નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ નો ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને માંગણાં નોટીસો જારી કરી નોટીસમાં જણાવેલ રકમ તેમજ તેના પરનું વ્યાજ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવાનું જણાવ્યું હતું. દેવાદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે નીચે સહી કરનારે સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી કલમ ૧૩ ની પેટા કલમ (૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતનો કબજો નીચે જણાવેલ તારીખે લઈ લીધો છે.

ખાસ કરીને દેવાદારો અને જાહેર જનતાને મિલકત સાથેનો કોઇપણ સોદો ચુગ્રો કેપીટલ લીમીટેડની નોટીસમાં જણાવેલ રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

ક્રમ નં.	દેવાદારની વિગત	માંગણા નોટીસ	ગીરો મિલકત	ભૌતિક કબજાની તારીખ
૧	૧) સિદ્ધકોન સિક્યોરિટી એન્ડ મેનપાવર સર્વિસિઝ ૨) મિસ્ત્રી પરેશ જ્યેશકુમાર, ૩) પંચેશ આચાર્યા **લોન :** UGBRPSS0000064363	**માંગણા નોટીસની તારીખ: ૦૯/૦૭/૨૦૨૬ રકમ: રૂા. ૪૩,૮૯,૩૯૩/–** (રૂપિયા તેંતાલીસ લાખ નેવ્યાસી હજાર ત્રણસો ત્રાણું પુરા) **૦૬/૦૭/૨૦૨૬ મુજબ**	(એન.એ. જમીન), મુકામ–મોજે–સૈયદ વાસણા, વડોદરા જમીનનો રેવન્યુ સર્વે નં. ૩૫/૧/૧ અને ૩૫/૨,ત એફ.પી. નં. ૭/૨+૮ (પાર્ટ), ક્ષેત્રફળ ૧૧૩૦૬.૦૦ ચો.મી., ટી.પી. સ્કીમ નં. ૧૭, 'નિલંબર ત્રિરંભ', છઠ્ઠો માળ, યુનિટ/ઓફીસ નં. ૬૧૬, કાર્પેટ એરિયા ક્ષેત્રફળ ૪૪.૮૮ ચો.મી., આશરે ૪૮૩.૦૦ ચો. ફુટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ : ૩૦ મીટરનો પહોળો ટી.પી. રોડ, પશ્ચિમ : કોમન પેસેજ અને ઓફીસ નં. ૬૧૧, ઉત્તર : ઓફીસ નં. ૬૧૫, દક્ષિણ : ઓફીસ નં. ૬૧૭	૧૧.૧૧.૨૦૨૬

તારીખ : ૨૧.૧૧.૨૦૨૬ સ્થળ : ગુજરાત — **સહી/– અધિકૃત અધિકારી, યુ ગ્રો કેપીટલ લીમીટેડ વતી**

AUTHUM ઔથમ ઇન્વેસ્ટમેન્ટ એન્ડ ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ૭૦૭, રાહેજા સેન્ટર, ફ્રી પ્રેસ જનરલ રોડ, નરિમન પોઇન્ટ, મુંબઇ–૨૧, **ફોન :** (૦૨૨)–૬૭૪૭ ૨૧૧૭ **ફેક્સ :** (૦૨૨)–૬૭૪૭ ૨૧૧૮ **ઇમેઇલ :** info@authum.com
શાખા ઓફીસ : ૭૦૩–૭૦૪, સાતમો માળ, સાકાર ૨, ભીખાભાઇ પાર્ક, કોર્નર, આશ્રમ રોડ, નારોલગામ, એલિસબ્રિજ, અમદાવાદ, ગુજરાત–૩૮૦૦૦૯

કબજા નોટીસ – પરિશિષ્ટ ૪ (નિયમો–૮(૧))

(સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૧) મુજબ)

જણાવાનું કે ઔથમ ઇન્વેસ્ટમેન્ટ અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ (એઆઇઆઇએલ) (એનસીઅેલટી આદેશ તારીખ ૧૦.૦૫.૨૦૨૪ દ્વારા રીલાયન્સ કોમર્સિયલ ફાયનાન્સ લીમીટેડ (આરસીએફએલ) માંથી એઆઇઆઇએલમાં ધિરાણ વ્યવસાયના ડિમર્જર અન્વયે રીઝર્વેટીંગ કંપની) ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને દેવાદાર(રો)/સહ–દેવાદાર(રો) ને માંગણા નોટીસો જારી કરીને દેવાદારોને સંબધિત નામો સામે જણાવેલ રકમ તેમજ જણાવેલ નોટીસમાં જણાવેલ લાગુ દરોએ તેના પરનું વ્યાજ તેમજ ચુકવણી અને વસુલાતની તારીખ સુધી લાગુ મુજબ ચડત વ્યાજ, આકસ્મિક ખર્ચ, કોસ્ટ અને ચાર્જિસ વગેરે જણાવેલ નોટીસો મળ્યાંની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

ક્રમ નં.	લોન નંબર	દેવાદાર/સહ–દેવાદાર/જામીનદાર / ગીરવેદારનું નામ	૧૩(૨) નોટીસ ની તારીખ અને બાકી રકમ (રૂા.માં)	કબજાની તારીખ અને પ્રકાર
1	45102 50260 000004	**૧) ઠાકોર બાબુભાઇ રમણભાઇ, ૩) ઠાકોર મનુભાઇ, ૪) ઠાકોર સેજલબેન બાબુભાઇ,** ૪૪૨, રવીપુરા સીમ, વાણસા રાસ, બોરસદ, આણંદ, ગુજરાત–૩૮૮૫૭૦. **૧) અહીં પણ :** પ્લોશન બિઝનેસ, ૪૪૨, રવીપુરા સીમ, વાસણા રાસ, બોરસદ,આણંદ,ગુજરાત–૩૮૮૫૭૦ **૨) ઠાકોર શાકુબેન,** સરદાર નગર ઇન્દિરા કોલોની, વાસણા (રાસ), બોરસદ, આણંદ, ગુજરાત–૩૮૮૫૭૦ અને **અહીં પણ :** ૨/૧૩૫/૧, વાસણા (રાસ), તાલુકો–બોરસદ, જિલ્લો–ખેડા, ગુજરાત–૩૮૮૫૪૦. **૩) અહીં પણ :** રફુલ વાન ડ્રાઇવર, રાસ હાઇ સ્કુલ, રાસ, આણંદ, ગુજરાત–૩૮૮૫૭૦	**૨૧.૦૭.૨૦૨૬/** રૂા. ૩૫૩૦૦૧.૦૯ ૧૭.૦૭.૨૦૨૬ મુજબ	**૧૮.૧૧.૨૦ ૨૬/ સાંકેતિક કબજો**

સ્થાવર મિલકતની વિગત : ગ્રામ પંચાયત મિલકત નં. ૯૯૬, ક્ષેત્રફળ એરિયા ૧૩૦૦ ચો. ફુટ અને ઇમ્પ્રુવમેન્ટ, મુકામ–વાસણા (રાસ), તાલુકો–બોરસદ, જિલ્લો–આણંદ, ગુજરાત ખાતેની રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** પુર્વ : રોડ, પશ્ચિમ : ઠાકોર મહજીભાઇ મેલાભાઇની મિલકત, ઉત્તર : માલિકીની મિલકત, દક્ષિણ : માલિકીની મિલકત. **(શ્રી બાબુભાઇ રમણભાઇ ઠાકોરની માલિકીની મિલકત)**

ઉપર જણાવેલ દેવાદારો/સહ–દેવાદારો/જામીનદારો/ગીરવેદારો રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી ખાસ કરીને ઉપર જણાવેલ દેવાદારો અને જાહેર જનતાને જાણ કરવામાં આવે છે કે ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંકના અધિકૃત અધિકારીએ જણાવેલ નિયમોના નિયમ ૮ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં ઉપર જણાવેલ મિલકતો /સિક્યોર્ડ એસેટોનો કબજો ઉપર જણાવેલ તારીખોએ લઇ લીધો છે. સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદાર અને સહ–દેવાદાર/ગીરવેદારોનું ધ્યાન દોરવામાં આવે છે. ખાસ કરીને દેવાદારો/સહ–દેવાદાર/ જામીનદારો/ગીરવેદારો અને જાહેર જનતાને આથી ઉપર જણાવેલ મિલકતો/સિક્યોર્ડ મિલકતો સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને જણાવેલ મિલકતો/સિક્યોર્ડ મિલકતો સાથેના કોઇપણ સોદા ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંક લીમીટેડના ચાર્જને આધિન રહેશે.

સ્થળ : આણંદ, તારીખ : ૧૮.૧૧.૨૦૨૬ — **સહી/– અધિકૃત અધિકારી, ઉજ્જિવન સ્મોલ ફાયનાન્સ બેંક**

CREDIT SAISON INDIA

Registered Address:- Kisetsu Saison Finance (India) Private Limited, IndiQube Lexington Tower, First Floor, Tavarekere Main Rd, S.G. Palya, Bengaluru, Karnataka 560029
Branch Address:- Kisetsu Saison Finance (India) Private Limited, 5 th Floor, Unicus Shyamal ,No.501 & 502, B-Block,Shyamal Cross Road, Opp. Iconic, Satellite, Ahmedabad -Gujarat-380015.

DEMAND NOTICE

DEMAND NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from Kisetsu Saison Finance (India) Private Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas **Kisetsu Saison Finance (India) Private Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors as mentioned in column No.3 to repay the amount mentioned in the notices with future interest thereon within 60days form the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of the Borrower/ Co Borrower/ Guarantor	Demand Notice date, NPA Date & Amount	Description of the Immovable Properties
1.	**Loan Agreement No: - 14996462** **1. Muskan Trading Through its Proprietor Amjadkhan Dilavarkhan Baloch (Borrower/ Mortgagor)** **2. Mrs. Sayerabanu Amjadkhan Baloch (Co-Borrower) 3. Mr. Amjadkhan Dilavarkhan Baloch (Co-Borrower)** **Having Address At:** 15 Sarita Colony V1 Dhobi Talav Mora Bhagal, Near Dhobi Talav Surat Selut Surat-Gujarat 395005. **Also At** Godown No B13 Royal Township, Rsn091blockn160, Royal Township, Nr Bharat Cancer Hospital Saroli Kadodara Road, Choryasi, Surat, Gujarat, 395010. **Also At** Godown No B18 Royal Township, Rsno91 Block No 160. Royal Township, Nr Bharat Cancer Hospital Saroli Kadodara Road, Choryasi, Surat City, Surat Gujarat, 395010. **Also At** Godown No-67 Royal Township, Rsn091 Block No 160, Royal Township, Nr Bharat Cancer Hospital, Choryasi, Surat City, Surat, Gujarat, 395010.	**Date: 12th November 2026 & Rs.1,80,49,500/-** (Rupees One Crore Eighty Lakhs Forty Nine Thousand Five Hundred Only) due as on **12/11/2026 NPA Date:** 08th November 2026	**DETAILED DESCRIPTION OF THE IMMOVABLE PROPERTY MORTGAGED** **Property No. 1:** All The Piece & Parcel of Immovable Property Bearing Godown No. 67 (Saroli Gram Panchayat Records Property No. 4745) admeasuring 18 X 50 fts i.e. 900 sq. fts. i.e. 83.61 sq. mts., Along with 83.61 sq. mts. Construction, Along with undivided share in the land of Road, in "Royal Township", Situated at Revenue Survey No. 89/2, 89/3, 92/1, Block No. 157, 158, 159, of Moje Saroli, City of Surat, Own by Amjadkhan Dilavarkhan Bloch. **East by:** Road **West by:** Plot No. 40 **North by:** Plot No. 68 **South by:** Plot No. 66. **Property No. 2:** All The Piece & Parcel of Immovable Property Bearing Plot No. B-18 (Gram, Panchayat Records Property No. 2130) admeasuring 18 X 48 fts i.e. 864.00 sq. fts. i.e. 80.27 sq. mts., Along with 100 sq. mts. Construction, Along with undivided share in the land of "Royal Township", Situate at Revenue Survey No. 91, Block No. 160 Admeasuring He. Aare 0-84-99 sq. mts., Akar Rs. 33-47 Paisa, Of Moje Village Saroli, Ta: Choryasi, Dist: Surat, Own by Amzadkhan Dilavarkhan Baloch. **East by:** Common Road **West by:** B-13 **North by:** B-19 **South by:** B-17 **Property No. 3:** All The Piece & Parcel of Immovable Property Bearing Plot No. B-13 (As Per Saroli Gam Panchayat Property / House No. 2147) admeasuring 18 X 48 feet i.e. 864 sq. feet i.e. 80.27 sq. mts., Along with 100 sq. mts. Construction, in "Royal Township", Situate at Revenue Survey No. 91, Block No. 160 admeasuring He. Are. 0-84-99 sq. mts., Akar Rs. 33-47 Paisa, of Moje Saroli, City of Surat, Own by Amzadkhan Dilavarkhan Baloch. **East by:** Plot No. B-18 **West by:** Common Road **North by:** Plot No. B-14 **South by:** Plot No. B-12

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.3, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.3. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Kisetsu Saison Finance (India) Private Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Kisetsu Saison Finance (India) Private Limited against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Place: SURAT, GUJARAT
Dated: 21.11.2026

Authorized Officer,
(Kisetsu Saison Finance (India) Private Limited.)

Mahindra FINANCE

મહિન્દ્રા એન્ડ મહિન્દ્રા ફાયનાન્શિયલ સર્વિસીઝ લીમીટેડ
રજીસ્ટર્ડઓફીસ : ગેટવે બિલ્ડીંગ, અપોલો બંદર, મુંબઇ–૪૦૦ ૦૦૧.
કોર્પોરેટ ઓફીસ : બી વિંગ, ૩જો માળ, અગરત્ય કોર્પોરેટ પાર્ક, પિરામલ અમિતિ બિલ્ડીંગ, કામાણી જંકશન, કુર્લા, વેસ્ટ મુંબઇ ૪૦૦ ૦૭૦.

કબજા નોટીસ
(સ્થાવર મિલકત માટે) સરફૈસી એક્ટ અને નિયમોનો નિયમ ૮(૧)

જ્ત જણાવાનું કે, મહિન્દ્રા એન્ડ મહિન્દ્રા સર્વિસીઝ લીમીટેડના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્શિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો,૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને તારીખ **૦૯ સપ્ટેમ્બર, ૨૦૨૬** ના રોજ માંગણા નોટીસ જારી કરીને **૧. ભવાની પોલી ફેબ (દેવાદાર), ૨. શ્રી પ્રીતેષકુમાર વિક્રમભાઇ પટેલ (સહ–દેવાદાર–૧) ૩. શ્રી ભાવિન વિક્રમભાઇ પટેલ** ને નોટીસમાં જણાવેલ રકમ **રૂા. ૪,૦૬,૨૦,૩૫૩/– (રૂપિયા ચાર કરોડ છ લાખ વીસ હજાર ત્રણસો ત્રેપ્પન પુરા) ૦૯ સપ્ટેમ્બર, ૨૦૨૬** મુજબ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

દેવાદાર રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદાર અને જાહેર જનતાને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનારે જણાવેલ નિયમોના નિયમ ૯ સાથે વંચાતી જણાવેલ એક્ટની કલમ ૧૩(૪) હેઠળ તે/તેણીને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે દર્શાવેલ મિલકતનો કબજો **૧૯ નવેમ્બર, ૨૦૨૬** ના રોજ લઇ લીધો છે.

ખાસ કરીને દેવાદાર/રો અને જાહેર જનતાને આથી અહીં જણાવેલ મિલકત (સિક્યોર્ડ એસેટો) સાથે સોદો ન કરવા સાવધ કરવામાં આવે છે અને આવી મિલકતો સાથેના કોઇપણ સોદા મહિન્દ્રા એન્ડ મહિન્દ્રા ફાયનાન્શિયલ સર્વિસીઝ લીમીટેડની અહીં નીચે જણાવેલ રકમ **રૂા.૪,૦૬,૨૦,૩૫૩/– (રૂપિયા ચાર કરોડ છ લાખ વીસ હજાર ત્રણસો ત્રેપ્પન પુરા) ૦૯ સપ્ટેમ્બર, ૨૦૨૬** મુજબ તેમજ તેના પરના વ્યાજના ચાર્જને આધિન રહેશે.

સિક્યોર્ડ મિલકતો પરત મેળવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થાવર મિલકતની વિગત

વિગત નં. ૦૧ : ફ્લેટ નં. બી–૧૦૦૧, દસમો માળ, ક્ષેત્રફળ ૧૬૭.૨૯ ચો.મી. બિલ્ટ અપ એરિયા અને ૧૬૦.૫૮ ચો.મી., કાર્પેટ એરિયા અને ૩.૬૪ ચો.મી., વોશ એરિયા, કુલ ક્ષેત્રફળ ૧૬૪.૨૨ ચો.મી. તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, બિલ્ડીંગ નં. બી, મુકામ–બ્લોક/રેવન્યુ સર્વે નં. ૧૦૮+૧૦૯/૨, ૭/૧૨ મુજબ ક્ષેત્રફળ ૭૫૮૮ ચો.મી., ટી.પી. સ્કીમ નં. ૫૧ (ડભોલી), ફાઇનલ પ્લોટ નં. ૧૩૬, ક્ષેત્રફળ ૫૩૧૩ ચો.મી., મોજે–ગામ–ડભોલી, સિટી–સુરત, ગુજરાત ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત નં. ૦૨ :** મોજે–ડભોલી,રેવન્યુ સર્વે નં. ૧૦૬/૪,ટી.પી.સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, પહેલો માળ, શોપ નં. ૧૧૬, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૭૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૭૫ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત નં ૦૩ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં. ૧૦૬/૪, ટી.પી. સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, પહેલો માળ, શોપ નં. ૧૧૬, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૭૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૭૫ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત નં ૦૪ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં. ૧૦૬/૪, ટી.પી. સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, પહેલો માળ, શોપ નં. ૧૧૯, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૭૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૭૫ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત નં૫ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં. ૧૦૬/૪, ટી.પી. સકીમ નં.૫૧ (ડભોલી), ઓ.પી. નં.૧૩૩,એફ.પી. નં.૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી,પહેલો માળ, શોપ નં. ૧૨૦, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૭૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૭૫ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત ૦૬ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં.૧૦૬/૪, ટી.પી. સકીમ નં.૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, પહેલો માળ, શોપ નં. ૧૨૧, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૦૯ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૧૩ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત ૦૭ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં.૧૦૬/૪, ટી.પી. સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી,પહેલો માળ,શોપ નં.૧૨૨, કાર્પેટ એરિયા ક્ષેત્રફળ ૨૬.૦૪ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૨૭.૭૬ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત ૦૮ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં. ૧૦૬/૪, ટી.પી. સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, બીજો માળ, શોપ નં. ૨૧૨/એ, કાર્પેટ એરિયા ક્ષેત્રફળ ૧૬.૭૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૧૭.૭૫ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ્લોટ અને જમીનની બિન–ખેતીલાયક મિલકતના તમામ ભાગ અને હિસ્સા. **વિગત ૦૯ :** મોજે–ડભોલી, રેવન્યુ સર્વે નં. ૧૦૬/૪, ટી.પી. સકીમ નં. ૫૧ (ડભોલી), ઓ.પી. નં. ૧૩૩, એફ.પી. નં. ૧૩૩, 'શિવાલીક' તરીકે જાણીતી પૈકી, ચોથો માળ, શોપ નં. ૪૨૪, કાર્પેટ એરિયા ક્ષેત્રફળ ૨૬.૬૨ ચો.મી., બિલ્ટ અપ એરિયા ક્ષેત્રફળ ૨૮.૦૨ ચો.મી., તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો–કતારગામ, જિલ્લો–સુરત, રાજ્ય–ગુજરાત ખાતેની પ